

Next dt. 22.9.2026

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

ITEM No. 109
IB-1493/PB/2018
IA(Liq.) Progress Report/408/2026

IN THE MATTER OF:

M/s. Enkay (India) Rubber Co. Pvt.
Ltd
Vs
M/s. Sumeru Processors Pvt. Ltd.

.... Petitioner

.... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 21.07.2026
HYBRID HEARING (PHYSICAL & VC)

CORAM:

JUSTICE JYOTSNA SHARMA
HON'BLE MEMBER (JUDICIAL)

MS. ANU JAGMOHAN SINGH
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner (s) :
For the Respondent (s) :
For the Liquidator : Adv. Abhishek Anand, Adv. Vagisha Tripathi

ORDER

IA(Liq.) Progress Report/408/2026

List the matter on 22.09.2026.

Sd/-
(ANU JAGMOHAN SINGH)
MEMBER (T)

Sd/-
(JYOTSNA SHARMA)
MEMBER (J)

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

ITEM No. 606
IB-1493/PB/2018

IA(Liq.) Progress Report/584/2025, IA/822/2025, IA/1576/2025, IA(Liq.) Progress Report/233/2024, IA(Liq.) Progress Report/188/2025, IA(Liq.) Progress Report/337/2024, IA(Liq.) Progress Report/518/2025, IA/4936/2024, CA/2176/2019, Contempt Petition/ 56/2023, IA/6402/2022, IA/5458/2023, IA/2111/2023, IA/4944/2024, CA/2548/2019, IA/5689/2024

IN THE MATTER OF:

M/s. Enkay (India) Rubber Co. Pvt. Petitioner
Ltd.

Vs

M/s. Sumeru Processors Pvt. Ltd. Respondent

Order under Section 7 of IBC, 2016

Order delivered on 21.07.2026
HYBRID HEARING (PHYSICAL & VC)

CORAM:

JUSTICE JYOTSNA SHARMA
HON'BLE MEMBER (JUDICIAL)

MS. ANU JAGMOHAN SINGH
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner (s) : Mr. Narendra M. Sharma and Ms. Shubhangi Tiwari, Advs. in IA/1576/2025 and CA/2548/2019
Mr. Ateendra Saumya Singh, Adv. in IA/822/2025
For the Respondent (s) :
For the Liquidator : Mr. Abhishek Anand, Adv.
For the HDFC Bank : Ms. Gurmeet Bindra, Adv.
For the DCB Bank : Mr. Kashika Singla, Mr. Hashmat Nabi, Advs.
For the IT Dept. : Mr. Ruchir Bhatia SSC, Mr. Pratyaksh Gupta in IA/822/2025

ORDER

IA/822/2025

1. This is an application filed on behalf of the Stakeholders Consultation Committee with following prayers:

"a. Allow the present Application and pass an order appointing Ms. Anshul Sharma (IBBI/IPA-003/00386/2021-2022/13930) as the Liquidator of the Corporate Debtor;



b. Pass any other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the present case in the interest of justice."

2. The Ld. Counsel for the Applicant submits that this IA has been filed in the light of the order passed by the Hon'ble NCLAT in Appeal No. 1648/2024.

It is pertinent to reproduce the order passed by Hon'ble NCLAT on 21.01.2025 which is as below:

"6. Thus considering the submissions made above we set aside the impugned order and rather request the Ld. Adjudicating Authority to reconsider the name of Ms Anshul Sharma to be the Liquidator and in case the Ld. Adjudicating Authority is still not convinced to her appointment, may record reasons, by passing a speaking order."

3. In view of the fact that the relevant legal provisions required that the name of the liquidator proposed to be appointed should be ratified by the SCC by 66% of votes, this Adjudicating Authority passed an order on 04.04.2025 which is as below:

"The Applicant submits that the Hon'ble NCLAT has passed an order on 21.01.2025 to reconsider the matter of appointment of Ms. Anshul Sharma as Liquidator. He further submits that to give effect to aforesaid order of Hon'ble NCLAT a SCC meeting has been conducted on 15.06.2024. On raising a query, the Counsel admitted that the aforesaid meeting was lacking requisite quorum. In these circumstances, the Ld. Counsel for the Applicant seeks time to file an affidavit with regard to conduct of another SCC meeting with requisite quorum so that the order of the Hon'ble NCLAT may properly be implemented. List the matter 05.05.2025."

4. The Current Liquidator Shri Gyan Chandra Misra intimated this Adjudicating Authority that in compliance of aforesaid order, the SCC meeting was called and they rejected the appointment of Ms. Anshul Sharma by 90.68% vote. An affidavit dated 02.05.2025 to that effect has already been filed and is on record.



5. In this case the Liquidation commenced on 03.12.2019. The matter as simple as appointment of Liquidator has traversed through winding paths as is evident from the facts narrated in the application itself. Further material dates and events have been recorded in a tabular form in the affidavit filed in compliance of our order dated 13.05.2026 which is sufficient to show that the appointment of liquidator has become a contentious issue and is delaying the process of liquidation. We observe that liquidation process commenced about 7 years ago and that delay in appointment has further dragged the matter unnecessarily. In view of the above and in exercise of inherent powers of this Adjudicating Authority, we appoint Shri Mukesh Kumar Jain (Registration No. IBBI/IPA-001/IP-P-01960/2020-2021/13089) Email Id. fcafcs19@gmail.com, Contact Number: 9818478173, from the list maintained by the IBBI.
6. Mr. Gyan Chandra Mishra is directed to handover all the records of the liquidation proceedings to the newly appointed Shri Mukesh Kumar Jain immediately. The Liquidator shall furnish his consent in writing within 24 hours from receipt of intimation of his appointment.
- Accordingly, this IA is **disposed of**.

IA(Liq.) Progress Report/584/2025, IA/1576/2025, IA(Liq.) Progress Report/233/2024, IA(Liq.) Progress Report/188/2025, IA(Liq.) Progress Report/337/2024, IA(Liq.) Progress Report/518/2025, IA/4936/2024, CA/2176/2019, Contempt Petition/ 56/2023, IA/6402/2022, IA/5458/2023, IA/2111/2023, IA/4944/2024, CA/2548/2019, IA/5689/2024

List all these IAs on 22.09.2026.

Sd/-
(ANU JAGMOHAN SINGH)
MEMBER (T)

Sd/-
(JYOTSNA SHARMA)
MEMBER (J)



IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - VI

Item No. 610

IB-1493/PB/2018

IA(Liq.) Progress Report/584/2025, IA/1576/2025, IA(Liq.) Progress Report/233/2024, IA(Liq.) Progress Report/188/2025, IA(Liq.) Progress Report/337/2024, IA(Liq.) Progress Report/518/2025, IA/4936/2024, CA/2176/2019, Contempt Petition/ 56/2023, IA/6402/2022, IA/5458/2023, IA/2111/2023, IA/4944/2024, CA/2548/2019, IA/5689/2024, IA(Liq.) Progress Report/408/2026, IA/3763/2026

IN THE MATTER OF:

M/s. Enkay (India) Rubber Co. Pvt. Ltd.	...	Applicant
Versus		
M/s. Sumeru Processors Pvt. Ltd.	...	Respondent

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 22.09.2026

HYBRID HEARING (PHYSICAL & VC)

CORAM:

JUSTICE JYOTSNA SHARMA
HON'BLE MEMBER (JUDICIAL)

MS. REENA SINHA PURI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant/ Liquidator	: Adv. Narendra M. Sharma, Adv. Shubhangi Tiwari in IA/1576/2025, Adv. Sumit Sinha in IA/3763/2026 a/w Mukesh Kumar Jain Liquidator, Adv. Toshif ahmed, Adv. Hashmat Nabi
For the Respondent	: Adv. Narendra M. Sharma, Adv. Shubhangi Tiwari for R-1, Adv. Toshif Ahmed, Adv. Hashmat Nabi, Adv. Abhishek Gupta in IA/2111/2023
For the RP	: Adv. Ritu Aggarwal
For the I.T Dept	: Mr. Ruchir Bhatia SSC, Mr. Pratyaksh Gupta JSC a/w Adv. Himanshu Dutt
For the HDFC Bank	: Adv. Gurmeet Bindra, Adv. Amita Kumari

ORDER

IA/3763/2026:-

1. This is an application filed by Mr. Mukesh Kumar Jain, the Liquidator, who has been appointed by this Adjudicating Authority vide order dated 21.07.2026.
2. Learned Counsel for the Applicant submits that the Applicant is a practising Chartered Accountant engaged in providing professional services to his clients and that he is fully occupied with his professional commitments and that he has no time up to September



CA/2176/2019, Contempt Petition/ 56/2023, IA/6402/2022,
IA/5458/2023, IA/2111/2023, IA/4944/2024, CA/2548/2019,
IA/5689/2024, IA(Liq.) Progress Report/408/2026:-

List these IAs on 06.11.2026.

Sd/-

REENA SINHA PURI
MEMBER (T)

Sd/-

JYOTSNA SHARMA
MEMBER (J)



IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

ITEM No. 105
IB-1493/PB/2018
IA/4710/2026

IN THE MATTER OF:

M/s. Enkay (India) Rubber Co. Pvt.
Ltd.

.... Petitioner

Vs

M/s. Sumeru Processors Pvt. Ltd.

.... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 30.09.2026
HYBRID HEARING (PHYSICAL & VC)

CORAM:

JUSTICE JYOTSNA SHARMA
HON'BLE MEMBER (JUDICIAL)

MS. REENA SINHA PURI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Adv. Sumit Sinha
For the Respondent (s) :

ORDER

IA/4710/2026

1. This is an application filed by the Liquidator under Rule 11 of NCLT Rules 2016 seeking to take on record Consent Form & AFA of the Applicant in compliance of orders dated 21.07.2026 & 22.09.2026.
2. Admittedly, applicant has been appointed as liquidator vide order dated on 21.07.2026. Thereafter the applicant filed IA/3763/2026 expressing his inability to perform the duties of the liquidator for the reasons as detailed in the order dated 22.09.2026. This Bench passed an order on the aforesaid date in IA/3763/2026 with certain observations as below:

5. In view of the circumstances as mentioned above, the Liquidator, Mr. Mukesh Kumar Jain, is expected to comply with the directions of this Adjudicating Authority at the earliest, failing which adverse observations shall be made by this Adjudicating Authority and the matter may be reported to the IBBI.

3. The instant IA has been filed to comply with the aforesaid orders. In view of the above orders the AFA and consent form are taken on record.



However, we find it appropriate to observe that an avoidable delay of about 2 months has been caused in the liquidation process. We do not appreciate this conduct of the liquidator.

4. Subject to above observations, this IA is **disposed of**.

Sd/-
(REENA SINHA PURI)
MEMBER (T)

Sd/-
(JYOTSNA SHARMA)
MEMBER (J)